

FIR No.846/11  
U/Sec.457/380/511/34 IPC  
PS Shakarpur  
26.10.2020

**In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.**

Present: Sh,. Gaurav Jain, Ld. Counsel for accused (through video conferencing).

This is an application for plea-bargaining moved on behalf of the accused alongwith an affidavit u/Sec. 265D Cr.P.C.

Heard and perused.

Matter be referred to the Plea-bargaining Judge before the Lok Adalat scheduled to be held on 12.12.2020.

Let notice of this application be sent to the IO and complainant for pre-sitting Lok Adalat for 23.11.2020.

Let previous conviction report be filed by the IO on the NDOH.

Accused is directed to be present (physically or through video conferencing) before the court on the NDOH.

Put up on 23.11.2020.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/26.10.2020

FIR No.827/11  
U/Sec.380/34 IPC  
PS Shakarpur  
26.10.2020

**In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.**

Present: Sh,. Gaurav Jain, Ld. Counsel for accused (through video conferencing).

This is an application for plea-bargaining moved on behalf of the accused alongwith an affidavit u/Sec. 265D Cr.P.C.

Heard and perused.

Matter be referred to the Plea-bargaining Judge before the Lok Adalat scheduled to be held on 12.12.2020.

Let notice of this application be sent to the IO and complainant for pre-sitting Lok Adalat for 23.11.2020.

Let previous conviction report be filed by the IO on the NDOH.

Accused is directed to be present (physically or through video conferencing) before the court on the NDOH.

Put up on 23.11.2020.

  
( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/26.10.2020

Sushil Kumar Grover Vs. State and Ors.

26.10.2020

**In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.**

Present: Ms. Anita Sachdevba, Ld. Counsel for applicant alongwith applicant (through video conferencing).  
Ld. APP for the State (through video conferencing).

This is an application moved by the complainant/applicant for monitoring the investigation in FIR No.148/19, PS Laxmi Nagar.

It is stated that the above-mentioned FIR was registered u/Sec. 420/448/468/471/34 IPC on 03.07.2019 and thereafter no satisfactory investigation has been carried out by the concerned IO in the case.

Heard.

Let status report be filed by the IO on the NDOH.

Be listed for 03.11.2020.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

  
(RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/26.10.2020

FIR No.385/15  
PS Shakarpur  
State Vs. Vijay Kumar  
26.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Sh,. Vipin Kumar Singh, Ld. Counsel for applicant (through video conferencing).

This is an application moved on behalf of surety/applicant seeking return of his original RC that is retained on Court records.

It is stated that the applicant is the surety for the accused in the present FIR case and had placed on record his original RC which is still retained on Court records.

It is further stated that the present case has already been disposed of vide order dated 02.11.2017 and hence it is prayed that the original RC of the surety/applicant be returned to him.

Heard and perused.

Applicant is directed to place on record a copy of the order/judgment dated 02.11.2017.

Adjournment sought for the same.

At request, put up on 06.11.2020.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/26.10.2020

Ratan Lal Vs. Rajeev Sharma  
PS Shakarpur  
U/Sec.138 N.I.Act

26.10.2020

**In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.**

Present: Ms. Radha Yadav, Ld. Counsel for applicant (through video conferencing).

It is informed by the Reader that since PF was not filed by the applicant, therefore, notice was not issued to the accused.

Applicant seeks opportunity to file PF.

At request, put up on 09.11.2020.

( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/26.10.2020

FIR No.02/20

PS YDM

**Applicant: Ashish Vishnoi**

26.10.2020

**In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.**

Present: Ld. APP for the State (through video conferencing).  
Sh. Mahesh Kumar, Ld. Counsel for accused (through video conferencing).  
IO Virender is present (through video conferencing).

This is an application moved on behalf of accused Ashish Vishnoi seeking bail.

Adjournment sought by the Ld. Counsel for accused stating that certain documents needs to be filed.

Heard and allowed.

At request, put up for consideration of the present application on 03.11.2020.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/26.10.2020

FIR No.13/20  
PS YDM  
State Vs. Unknown  
26.10.2020

**In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.**

Present: None for applicant.  
IO, Devi Dutt Sharma is present (through video conferencing).

Further report filed by IO. Perused.

It is stated that both the accused persons in the present FIR case are in JC and in the current situation of COVID-19 pandemic, the accused cannot be produced before the Court.

NOC is also not filed by the accused persons. It is prayed that the directions to release the cash be not passed till NOC is filed by the accused.

None is present for applicant today.

In the interest of justice, last opportunity is granted to the applicant to appear and pursue the application.

Be listed on 27.10.2020.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/26.10.2020